

SLP(C)No. 11169 OF 2001  
ITEM No.3

Court No.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No.2 In  
Petition(s) for Special Leave to Appeal (Civil) No.11169/2001

(From the Judgment and Order dated 29/11/2000 in RFA (OS) 10/76  
of The HIGH COURT OF DELHI AT NEW DELHI)

DELHI PEASANTS COOP.MULTIPURPOSE SOC.LTD

Petitioner (s)

VERSUS

STATE OF U.P.

Respondent (s)

( Appeal against Order dated 16.11.2002 passed by Learned Registrar )

Date : 02/05/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)

Mr. R.C. Verma, Adv.

Mr. mukesh Verma, Adv.

Mr. Manish Shanker, Adv.

For Respondent (s)

Mr. Subramonium Prasad., Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

I.A.No.2 is dismissed.

.SP1

Sarita

(Shelly Sengupta)  
Court Master